

a Bill to provide for the compulsory publication of annual accounts by recognised political parties.

MR. CHAIRMAN : The question is:

“That leave be granted to introduce a Bill to provide for the compulsory publication of annual accounts by recognised political parties.”

The Motion was adopted.

PROF. MADHU DANDAVATE : I introduce the Bill.

SUPREME COURT (ADDITIONAL DISCRETIONARY POWERS) BILL*

PROF. MADHU DANDAVATE : I beg to move for leave to introduce a Bill to confer additional discretionary powers on the Supreme Court to issue writs in certain cases.

MR. CHAIRMAN : The question is:

“That leave be granted to introduce a Bill to confer additional discretionary powers on the Supreme Court to issue writs in certain cases.”

The Motion was adopted.

PROF. MADHU DANDAVATE : I introduce the Bill.

CONSTITUTION (AMENDMENT) BILL* (AMENDMENT OF ARTICLE 356)

SHRI H.N. BAHUGUNA (Garhwal) : I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. CHAIRMAN : The question is:

“That leave be granted to introduce a Bill further to amend the Constitution of India.”

The Motion was adopted.

SHRI H.N. BAHUGUNA : I introduce the Bill.

PROMOTION OF A CASTELESS AND RELIGIONLESS SOCIETY BILL—Contd.

MR. CHAIRMAN : The House will now take up further consideration of the following motion moved by Shrimati Vidya Chennupati on 6 May, 1983, namely:-

“That the Bill to provide for the promotion of a casteless and religionless society in India, be taken into consideration.”

She may continue her speech.

SHRIMATI VIDYA CHENNUPATI (Vijayawada) : Mr. Chairman, Sir, the House is today discussing the Promotion of a Casteless and Religionless Society Bill. This is a very important measure. The time has come to transcend the considerations of caste and religion to strengthen nationalism and human equality. Caste and religion have been running the country. In the name of communalism the unity and integrity of the country are being threatened.

Sir, we are well aware what had happened in the past whenever the communal forces gained upper hand and how it ultimately led to the partition of the country. It is a matter of shame that again communal forces are raising their ugly heads in different parts of the country to weaken the nation. Unless the secular forces are united to wage a war against casteism and communalism, the forces of dis-integration in the garb of